CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 5 APR 1988

CONTEMPT OF COURT APPLICATION NO **52** IN APPLICATION NO.

V/8

Applicant

Shri P.G.K. Murthy

To

Respondent

The GM, South Central Railway, Secunderabad & another

- Shri P.G.K. Murthy C/o Shri R.U. Goulay Advocate 90/1, 2nd Block Thyagarajanagar Bangalore - 560 028
- Shri R.U. Goulay Advocate 90/1, 2nd Block Thyagarajanagar Bangalore - 560 028
- 3. The General Manager South Central Railway Secunderabad (A.P.)
- The Divisional Railway Manager South Central Railways Hubli Division Hubli (Dharwad District)
- 5. Shri M. Sreerengaish Railway Advocate 3, S.P. Building, 10th Cross Cubbonpet Main Road Bangalore - 560 002

SENDING COPIES OF ORDER PASSED BY THE BENCH Subject:

Please find enclosed herewith the copy of ORDER/STAX/INTERINX BROES passed by this Tribunal in the above said application on _

(JUDICIAL)

Encl : As above

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25TH DAY OF MARCH, 1988

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Viceand Chairman Hon'ble Shri L.H.A. Rego, Member (A)

CONTEMPT OF COURT APPLICATION NO. 52/1987

Shri P.G.K. Murthy,
Major, South Central Railways,
Resident of Hubli,
District Dharwad.

Petitioner.

(Shri R.U. Goulay, Advocate)

V.

- The General Manager,
 South Central Railways,
 at Secunderabad, A.P.
- The Divl. Railway Manager, South Central Railways, Hubli Division, Hubli, Dist. Dharwad.

Contempors..

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

Case called on more than one occasion in the prelunch session and again in the post lunch session at .10 P.M. On every occasion, the petitioner and his Learned Counsel are absent.

2. The contemnors have filed their reply and have produced their records. In their reply, the contemnors have asserted that the order made by this Tribunal on 16.10.1936 had been complied. Shri M. Sreerangaiah, learned Counsel appearing for the Contemnors urges for diopping the contempt of Court proceedings.

BANG

रात्म मेव जयते

- 3. We notice that in pursuance of our order made on 16th October, 1986 the competent authority had made an order on 29.2.1988 inter alia holding that the petitioner was not a member of a Scheduled Tribe ('ST'). We are of the view that this order complies with the directions of this Tribunal.
- 4. In the contempt of Court proceedings, we cannot examine the validity of the order made by the Contemnors on 29.2.1989. If the petitioner is aggrieved by that order, the remedy open to him is to pursue the legal remedies open to him on the same either before the Authorities or this Tribunal in a fresh application under Section 19 of the Administrative Tribunals Act. Whether he should do so or not is a matter for the petitioner to decide. On this view, we have not also examined the correctness of the order made on 29.2.1983 and is left open.
- 5. On the foregoing discussion, we hold that this contempt of Court proceedings are liable to be dropped. We, therefore, drop the contempt of Court proceedings against the contempors. But in the circumstances of the case, we direct the parties to bear their own costs.

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Sdl-VICE-CHAIRMAN 25/1 TRIJE COPY Sd -

np/Mrv.

DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
RANGALORE



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE.

C.C. NO: 52/87

1) Petitioner:-

Sri. P.G.K. Murthy,

... vs

2) Contemer:-

General Manager S.C. Rly Secunderabad and others.

STATEMENT OF REPLY.

The contemner named above beg to state as follows:-

In accordance with the directions issued by this Honourable Tribunal by its order dated 16.10.1986 a Show Cause notice dated 19.1.1987 was issued to the petitioner to show cause on or before 5.2.87, as to why he should not be held to belong to other easte, and also requiring him to produce caste certificate, from the competent Authority ie., Tahasildar of his native Taluka in Andhra Pradesh. A true copy of Home Ministry's OM No. BC- 12025/II/79-SC-BCD/I/IV of 29.3.82, circulated under Rly.Bd's letter No. 82E(SCT)31/14 dated 26.5.1982 and forwarded under CPO/SC No. P(RES)171/Policy/IV dated 10.6.82, was enclosed to the said show cause notice issued to the petitioner.

The petitioner furnished his reply on 28.1.87

to the show cause notice said above. In his explaination,
he urged the department to accept his claim that he
belonged to Scheduled Tribe on the basis of the
Certificate issued by the Tahasildar of Hubli,
Karnataka State: which he had produced prior to the
issue of the above said circular which states th
the competent authority to issue caste

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THIS THE 16TH DAY OF OCTOBER, 1986.

PRESENT:

Hon'ble Mr. Justice K. S. Puttaswamy . . Vice-Chairman And

Hon'ble Mr. L.H.A. Rego.

.. Member(A)

APPLICATION NO.922 OF 1986

P.G.K.Murthy,
Major, South Central Railways,
Residentof Hubli,
District Dharwad. .. Applicant.

(By Sri Jagannath, Advocate)

V

- 1. The General Manager, South Central Railways at Secunderabad, Andhra Pradesh.
- 2. The Divisional Railway
 Manager, South Central
 Railways, Hubli Division,
 Hubli. District Dharwad. .. Respondents.

(By Sri M.Sreerangaiah, Advocate)

This application coming on for hearing this day, Vice-Chairman made the following:

ORDER

In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 ('the Act') the applicant has sought for a direction to the respondent to promote him as 'Chargeman (Electrical)' (Chargeman') from out of the quota reserved to members of Scheduled Tribe.



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- 2. The applicant claims that he is a member of a scheduled tribe called 'Kondakapu'. He joined service on 19-9-1963 in the South Central Railway as A.C.Mechanic, Highly Skilled Grade-II. On 8-1-1981 the applicant was promoted as TLF Highly Skilled Grade-II from out of the quota reserved to members of scheduled tribe. He again claimed promotion as 'Chargeman' from out of the quota reserved to members of scheduled tribe. But, that has not been granted by the respondents on the ground that the caste certificate produced by the applicant was not genuine.
- 3. The applicant has challenged the same interalia on the ground that the same had been arrived without issuing him a show cause notice and an opportunity of hearing, which fact is not denied by the respondents in their statement of deficients filed in the case before the High Court
- 4. Sri R.Jagannath, learned counsel for the applicant contends that the authorities having once accepted the claim of the applicant that he was a the member of/scheduled tribe were bound by the same and consider his case for further promotion to the post of Chargeman only on that and no other basis.
- 5. Sri M.Sreerangaiah, learned counsel appearing for the respondents sought to support the action of the respondents.
- 6. The fact that an authority had accepted the caste certificate at one point of time does not take away the power of that authority or superior authority

authority to re-examine the same and hold otherwise. In A.No.279/86 decided on 15-10-1986 S.S. Barker v. Director Postal Services, we have examined a similar question and rejected the very broad proposition urged for the applicant. We, therefore, reject the same.

7. The very procedural infirmity found in Barker's case is also found in this case. For the very reasons stated in Barkar's case, we must direct the authorities to re-do the matter on the very lines indicated in that case.

- 8. In the light of our above discussion, we make the following orders and directions:
 - (a) We reserve liberty to the respondents to hold an inquiry and decide as to whether the applicant was a member of a scheduled tribe or not. But, before commencing such inquiry, the respondents shall issue a show cause notice to the applicant with copies of all such documents that are in the possession of the Department and also permit himto inspect the file, receive the objections/reply that may be filed by the applicant within the time stipulated in the show cause notice, which shall not be less than 15 days and then hold the inquiry in accordance with law. We direct the Respondents to complete such inquiry with all such expedition as is possible in the circumstances of the case and in any event within 6 months from the date of receipt of the order of this Tribunal. make it clear that it is open to the respondents to rely on all the evidence already collected and in the possession of the Department and all further evidence, if any, to be collected by them or the Department also.
 - (b) We direct the respondents or the competent officer to modulate the



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promotion

promotion of the applicant from the reserved quota in conformity with the decision of the competent officer.

9. Application is disposed of in the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sr/np

VICE CHAIRMAN,

MEMBER (A) (R)

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BANGALORE

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Certificates, would be the Authority of the State from where persons have migrated and not the Authorities of the state to which they have migrated and also petitioner requested for Personal hearing.

on 17.8.87. The Petitioner did not wish to inspect or peruse any documents. In the enquiry he stated that he was born at Dharmavaram of Anantapur District of Andhra Pradesh, and that his native place was Machilipattanam in Andhra Pradesh. He also stated that it is not possible to bring the caste Certificate from Andhra Pradesh, and that he has already Produced his caste Certificate from the Tahasildar of Hubli (Karmataka State) on that basis, he was once given promotion from HSK.II to HSK.I.

It is true that the petitioner was once given promotion of HSK.II to HSK.I, before receipt of the instructions contained in Board's letter Nos: 81-E(SCT)15/23 dated 31-3-81 and No:82-E(SCT)31/14 dated 26.5.82. Now, according to these circulars, while giving promotions to the xerx reserved community, verification of the caste certificates is essential at the time of making subsequent promotions.

At the time of next promotion as Chargeman 'B' during 1981 and also, mean while, on complaint, his caste was to be verified. He was asked to produce his caste certificate in accordance with the above said Boards letters, which he failed to do within stripulated time



Again on 23.2.1988 he was asked to produce his caste certificate as already indicated to him on 27.1.88 and 5.2.88, which again he did not do so.

It is submitted that on the consideration of the Petitioner's explaination to the Show Cause notice, enquiry held, and the investigation made by the department, the administration has come to conclusion that the petitioner does not belong to Scheduled Tribe community and as such he is not entitled for any promotion under reserved quota for scheduled Tribe.

It is further, submitted that the complainant has been issued with letter No. P.117/VI/PGK/4209 dated 27/29.2.88 in this behalf informing of the decision.

The contemers submit that the directions of the Honourable Tribunal issued by it vide order dated 16.10.1986, in the original application No: 922/86, have thus been complied with.

Wherefore, the contemers Pray that the Honourable Tribunal may be pleased to drop the contempt proceedings against them, in the ends of justice.

For and on behalf of contemers

Mrcehi Advocate for contemers.

Signature

Designation. () 34 %. / 54 % sixen .W.M. / UBLS

Verification.

I.R.R.Badagi, CWM/UBLS, do hereby declare that, what is stated above is true to the best of my knowledge, information and belief.

Place: Hubli.

Date: 19-3-1988

Signature

Designation. C.W.M. / UBES In the central Administrative Tribunal Bugalore Bench

e.c.A. 52 /87

Complainant: p.g.k: murthy

Contemners: - General manager and another

Memo

The contemners produce herewith the 10 by & the orderestor bearing vo. L/P-117/VI/Pgk/4209 dated 27/29-2-88 issued to this complainant for kind formula of this It will Fritzinal.

Bangalac 25-3.88

Morechingx. Advocate for contemnors

7 \$ No. L/P.117/VI /PGK/4209.

C.W.M's Office, Hubli Workshops, Dated: 27-2-1988.

Shri.P.G.K. Murthy, T.No. 4209, HS.TLF. SS/TLW/UBLS.

Through SS/TLW/UBLS.

Sub: W.P.No.23723/82 in High Court/SBC.

Ref: 1. CAT/SBC Judgement in case No.922 of 1986 dated: 16-10-1988.

2. This office letters of even No. dated: 15-1-86, 19-1-86, 2-2-88 and 23-2-88. CEB2 CF66

In accordance with the directives contained in para 8 (a) of the above Judgement dated: 16-10-1986, on apportunity was given to you to establish your caste Leertificate by producing latest caste certificate from competent authority in terms of extant instructions on the subject. perplain you can

2. To give you on opportunity, an enquiry was held on 17-8-87, which you have attended. During the course of interrogation, you have admitted that you are a native of Machalipatnam. Thus it is necessary that you should produce the latest caste certificate regarding your claim to belong to "Konda Kapu" casts now treated as ST from MTM authorities in terms of GOI_MOH_Memorandum No.BC-1288 12025/II/79-SC-BCD/I/IV of 29-3-82 (Circulated by CPO/SC No.P(RES) 171/Policy/Vol.II of 18-4-81). You were given time upto 20-2-88 to produce the said certificate vide this office letter of even No. dated: 5-2-88 so far you have not complied with this.

3. As a natural corollary/consequence of your failure to preduce the caste certificate from the compétent authorities by the dealer line communicated to you, your case goes by default and you are treated as belonging to other casts. This closes the correspondence on the subject, which please note.

Please note and acknowledge.

Earlie deuts- hyper-conteiver may mis trues. Redare. ph

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25TH DAY OF MARCH, 1988

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Viceand Chairman Hon'ble Shri L.H.A. Rego, Member (A)

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Petitioner.

(Shri R.U. Goulay, Advocate)

v.

- The General Manager, South Central Railways, at Secunderabad, A.P.
- 2. The Divl. Railway Manager, South Central Railways, Hubli Division, Hubli, Dist. Dharwad.

Contemnors...

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

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VICE-CHAIRMAN 2 5 1988

MEMBER (A)

np/Mrv.